

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 75/MP/2013**

**Sub:** Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13.2.(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period.

Date of Hearing : 9.5.2013

Coram : Dr. Pramod Deo. Chairperson  
Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A. S. Bakshi, Member (E.O.)

Petitioner : Sasan Power Limited, Mumbai

Respondents: : MP Power Management Company Ltd. & Others

Parties present : Shri Amit Kapur, Advocate SPL,  
Shri Vishrov Mukherjee, Advocate SPL  
Ms. Poonam Verma, Advocate SPL  
Shri P.Venkatarao, SPL  
Shri Arun, Dhillon, SPL  
Shri N. K. Deo, SPL  
Shri Raj Verma, SPL

**Record of Proceedings**

The petitioner, Sasan Power Limited has filed present petition to claim compensation on account of change in law during operating period and compensation due an increase in the price of diesel price.

2. After hearing the learned counsel, the Commission admit the petition.

3. The Commission directed the petitioner to serve copy of the petition to the respondents immediately. The respondents were directed to file their replies by 27.5.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 3.6.2013.

4. The petitions shall be listed for hearing on 6.6.2013.

**By order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief Legal**